

W.P.(C) No. 2746 of 2016

I.A. No.9146 of 2018

06. 09.07.2018

Having heard learned counsel for the parties and considering the facts and circumstances of the case, we are satisfied that the prayer made in this application deserves to be allowed and it is, accordingly, allowed.

Let necessary amendment in the array of parties be carried out within two days. Consolidated cause title be filed within the same time.

The Misc. Case stands disposed of.

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(*Vineet Saran*)
Chief Justice

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(*Dr. B.R. Sarangi*)
Judge

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Shri Debasis Nayak, learned counsel appearing for the opposite party-Cuttack Municipal Corporation states that the counter affidavit will be filed by 12.07.2018.

List the matter on 12.07.2018.

pcp/skj

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(*Vineet Saran*)
Chief Justice

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(*Dr. B.R. Sarangi*)
Judge